सत्यमेव जयते
Government of India / भारत सरकार
Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय
Department of Commerce / वाणिज्य विभाग
Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली
VANIJYA BHAWAN, AKBAR ROAD,NEW DELHI / वाणिज्य भवन, अकबर रोड, नई दिल्ली
Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VII SECTION)

MINUTES OF THE NORMS COMMITTEE- VII

MEETING No. NC/7/MEET/Jan/202223/15 **DATED:** 13/01/2023

Please Note

I. For information of exporters, Norms Committee - VII handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 39, 40 .Communications in respect of cases/pertaining to NC- VII may be sent to email address: nc7.dgft@nic.in
II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/7/MEET/Jan/202223/15 dated 13/01/2023 of Norms Committee - VII for the year 2022-23 was held on 13/01/2023 under the Chairmanship of HARDEEP SINGH,Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SUHRUT MOHAPATRA,Deputy DGFT	DGFT(HQ)
2	Mahesh Kumar ,Assistant Section Officer	DGFT(HQ)
3	NAND Lal,Technical Consultant	DPIIT
4	SHAISH KUMAR,Technical Consultant	DGFT
5	DINESHNARAIN MATHUR,Technical Consultant	DGFT
6	Omprakash sharma,Technical Consultant	C&PC

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Case Details and Decision(s):

Case No.	1 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00235612AM22
RA File Number	522404000073 AM21
Licence No and Date	5211000011/null

Norms Committee Decision:

The Committee considered the case as per agenda and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 18.08.2022.

1. Specification with Mesh size of Crumb Rubber/ Powder of export item.
2. Composition and specification of Import item with NOC from MOEF & CC for import of Rubber Scrap with declaration that this NOC is used only for this Advance Authorization.
3. Calculation for the requirement of Scrap for manufacturing export item with complete details of 4 E Annexure of the application.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	2 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	A K RUBBER
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00235614AM22
RA File Number	522404000074 AM21
Licence No and Date	5211000008/null

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 18.08.2022.

1. Specification with Mesh size of Rubber Powder of export item.
2. Composition and exact specification of Import item
3. Calculation for requirement of Import item for manufacturing export item with complete details of 4 E Annexure of the application along with Hard Copy.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	3 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred

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Party Name	SHARP COATING PRIVATE LIMITED.
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003428AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.12.2022.

1. COA report of export item and also composition.
2. Indigenous items to be used in making export item.
3. Complete calculation indicating net import/indigenous items and wastage claimed

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	4 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00248955AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Specific name of Filler, Plasticizer and stabilizer.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	5 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	THOMSON RUBBERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00225045AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

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The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Specification and COA report of both export and import items, indicating DRC in each.

2. Manufacturing process indicating calculation for the requirement of both imported and indigenous items and wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	6 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	MULTIPRENE INTERNATIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00227729AM22
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	7 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	AG DERCO BELTING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM REVIW00279408AM22
RA File Number	052304000262 AM16
Licence No and Date	0510395845/08/10/2015

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	8 / NC/7/MEET/Jan/202223/15
Case Status	Case Withdrawn
Party Name	BASRUR UNISEAL PRIVATE LIMITED

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Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM REVIW00001675AM23
RA File Number	072404000342 AM16
Licence No and Date	0710109244/08/01/2016

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Nov/202223/13 dated 08.12.2022 . Hence, the committee decided to withdraw the case

Case No.	9 / NC/7/MEET/Jan/202223/15
Case Status	Case Withdrawn
Party Name	BASRUR UNISEAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM REVIW00001674AM23
RA File Number	072404000174 AM17
Licence No and Date	0710110989/18/01/2017

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Nov/202223/13 dated 08.12.2022 . Hence, the committee decided to withdraw the case

Case No.	10 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	TINNA RUBBER AND INFRASTRUCTURE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM REVIW00003607AM23
RA File Number	052404000305 AM18
Licence No and Date	0510404339/18/10/2017

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	11 / NC/7/MEET/Jan/202223/15

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Case Status	Case Withdrawn
Party Name	HUHTAMAKI INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM REVIW00002830AM23
RA File Number	039404000960 AM18
Licence No and Date	0310819362/22/02/2018

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that this case was manually represented meeting number NC/4/MEET/Jan/202223/15 dated 13.01.2023 . Hence, the committee decided to withdraw the case

Case No.	12 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	PACT CLOSURE SYSTEMS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM REVIW00003438AM23
RA File Number	072404000098 AM20
Licence No and Date	0710115234/31/07/2019

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	13 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	MG POLYPLAST INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002498AM23
RA File Number	NA
Licence No and Date	0510412937/17/12/2019

Norms Committee Decision:

The committe consider the case as per agenda and decided to call the firm for personal hearing. Hence, the committee decided to defer the case.

Case No.	14 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred

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Party Name	KINGFA SCIENCE & TECHNOLOGY (INDIA) LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	018705000641AM20
RA File Number	318304000165 AM20
Licence No and Date	3110067717/17/03/2020

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Generic name of export product and its end use.

2. Catalogue of import item

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	15 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	STRAW EXPRESS LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	018705000857AM21
RA File Number	039504000388 AM21
Licence No and Date	0310838439/24/09/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 24.03.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	16 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	018705000862AM21
RA File Number	039504000254 AM21
Licence No and Date	0310838473/25/09/2020

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Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022.

1.Net weight of export product, thickness wise.

2.GSM and thickness of all import item.

3. % solid content of UV lacquer/ UV varnish.

4. Details of indigenous input with quantity.

5.Material balance between import and export.

6.% wastage claimed.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	17 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	Welspun Flooring Limited
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	018705000891AM21
RA File Number	039504000432 AM21
Licence No and Date	0310838879/14/10/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.01.2022.

1. Net weight of export product, thickness wise.
2. GSM and thickness of all import item.
3. % solid content of UV lacquer/ UV varnish.
4. Details of indigenous input with quantity.
5. Material balance between import and export.
6. % wastage claimed.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	18 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	018705000928AM21
RA File Number	039504000526 AM21

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Licence No and Date	0310839607/19/11/2020

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 30.06.2022.

1. Details of indigenous input with quantity.
2. % Wastage claimed.
3. Specific name of import item no. 2, 3 and 4.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	19 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	B R SPECIALITIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00054665AM21
RA File Number	33AA04001961 AM21
Licence No and Date	3311000050/04/01/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 24.03.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	20 / NC/7/MEET/Jan/202223/15
Case Status	Case Rejected
Party Name	WINDSON CHEMICAL PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00056475AM21
RA File Number	522404000065 AM21
Licence No and Date	5211000071/06/01/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 31.08.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	21 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	Welspun Flooring Limited

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Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00060582AM21
RA File Number	03AA04015794 AM21
Licence No and Date	0311000765/12/01/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 31.08.2021.

1. NETT WEIGHT OF EXPORT PRODUCT THICKNESS WISE
2. WT. OF PVC COMPOUND IN TOTAL COMPOSITE WEIGHT OF EXPORT THICKNESS WISE
3. SPEC. AND GSM OF IMPORT ITEM NO 9 AND 10
4. CHEMICAL NAME AND CATALOG OF IMPORT ITEM NO 7 5. MATERIAL BALANCE BETWEEN IMPORT AND EXPORT TAKING INTO CONSIDERATION WASTAGE INVOLVED.
5. ALL MANUFACTURING AND TECH. DETAILS AS PER APPENDIX 4E , TOTAL WASTAGE, AND WASTAGE AT EACH STAGE OF MANUFACTURE, TOTAL WEIGHT OF EXPORT PRODUCT EXACT CHEMICAL NAME OF IMPORT ITEM NO 7 AND ITS FUNCTION.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	22 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	SAGAR POLYTECHNIK LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00075656AM21
RA File Number	24AA04003294 AM21
Licence No and Date	2411000190/02/02/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	23 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	SAGAR POLYTECHNIK LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00075657AM21
RA File Number	24AA04003296 AM21
Licence No and	2411000189/02/02/2021

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Location: DGFT(HQ)

Date	

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	24 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	FARCOM CABLE SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00080990AM21
RA File Number	07AA04007922 AM21
Licence No and Date	0711000462/10/02/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

1. Net content of PVC resin in export.
2. Clarification regarding export description since PVC compound cannot be PVC granules.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	25 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00082865AM21
RA File Number	05AA04030325 AM21
Licence No and Date	0511001238/12/02/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.12.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	26 / NC/7/MEET/Jan/202223/15
Case Status	Case Approved

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Party Name	AXARDEEP POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00090871AM21
RA File Number	34AA04002678 AM21
Licence No and Date	3411000248/24/02/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms with 5% wastage as under:-

Export Item	Quantity	Import item	Quantity
PVC FOAM SHEET/PVC FOAM BOARD OF VARIOUS THICKNESSES	1 Kg	POLYVINYL CHLORIDE - SUSPENSION GRADE (PVC RESIN)	0.6125 Kg/Kg
		ACRYLIC PROCESSING AID	0.099 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	27 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	SHISH INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00021964AM22
RA File Number	52AA04001117 AM22
Licence No and Date	5211000625/19/04/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.11.2021.

1. Net content of Aluminum Foil in Export.
2. Exact thickness of Aluminum foil.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	28 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	INJECTOPLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00037079AM22

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Location: DGFT(HQ)

RA File Number	06AA04003211 AM21
Licence No and Date	0611000378/10/05/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.05.2022.

1. Please provide annexure
4E. 2.% wastage claimed.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	29 / NC/7/MEET/Jan/202223/15
Case Status	Case Rejected
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00099241AM22
RA File Number	03AA04014921 AM22
Licence No and Date	0311004036/25/05/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 26.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	30 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	TANGERINE DESIGN PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00101413AM22
RA File Number	05AA04019439 AM22
Licence No and Date	0511002850/27/05/2021

Norms Committee Decision:

The committee considered the case as per the agenda and noted that this case pertains to NC V. Hence, the committee decided to transfer the case to NC V.

Case No.	31 / NC/7/MEET/Jan/202223/15
Case Status	Case Rejected
Party Name	IMPEL EXPORTS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00109581AM22
RA File Number	07AA04005876 AM22

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Licence No and Date	0711001275/08/06/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 26.11.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	32 / NC/7/MEET/Jan/202223/15
Case Status	Case Rejected
Party Name	B R SPECIALITIES LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00139526AM22
RA File Number	33AA04004561 AM22
Licence No and Date	3311000334/15/07/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 04.03.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	33 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00167489AM22
RA File Number	03AA04064302 AM22
Licence No and Date	0311006305/20/08/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 01.06.2022.

1. Composition of each export item.

2. COA of each export item.

3. Complete technical details as per Annexure to Appendix 4 E for each export items.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	34 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	KONNARK POLYMER PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023

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HQ File Number	HQRNORM APPLY 00174614AM22
RA File Number	03AA04072616 AM22
Licence No and Date	0311006602/01/09/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.04.2022.

1. . Details of indigenous input with quantity.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	35 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	CALIBRE SPECIALTY ELASTOMERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00201947AM22
RA File Number	05AA04085280 AM22
Licence No and Date	0511005174/04/10/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.04.2022.

1. Composition of Silicon Rubber Compound.
2. Complete calculation of requirement of all the raw materials (both imported and indigenous) for the manufacture of export item.
3. Net content of raw materials and its wastage

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	36 / NC/7/MEET/Jan/202223/15
Case Status	Case Rejected
Party Name	RMX INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00212390AM22
RA File Number	30AA04021453 AM22
Licence No and Date	3011001249/14/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

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Case No.	37 / NC/7/MEET/Jan/202223/15
Case Status	Case Rejected
Party Name	KUMAR ARCH TECH PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00238410AM22
RA File Number	13AA04019092 AM22
Licence No and Date	1311000710/01/11/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 08.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	38 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00247890AM22
RA File Number	26AA04005367 AM22
Licence No and Date	2611000296/10/11/2021

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 08.04.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	39 / NC/7/MEET/Jan/202223/15
Case Status	Case Rejected
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00247895AM22
RA File Number	26AA04005364 AM22
Licence No and Date	2611000297/10/11/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 29.04.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	40 / NC/7/MEET/Jan/202223/15

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Case Status	Case Rejected
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00256029AM22
RA File Number	03AA040121913 AM22
Licence No and Date	0311008648/17/11/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 17.12.2021 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	41 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002043AM23
RA File Number	NA
Licence No and Date	0311009180/03/12/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Specific name of Filler, Plasticizer and stabilizer.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	42 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00299977AM22
RA File Number	04AX04000053 AM22
Licence No and Date	0411002253/28/12/2021

Norms Committee Decision:

The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.

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Case No.	43 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00305722AM22
RA File Number	05AX04000309 AM22
Licence No and Date	0511007537/03/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	44 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00305724AM22
RA File Number	05AX04000355 AM22
Licence No and Date	0511007538/03/01/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.07.2022.

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	45 / NC/7/MEET/Jan/202223/15
Case Status	Case Rejected
Party Name	NUMAKERS ASIA LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00322851AM22
RA File Number	52AX04000020 AM22
Licence No and Date	5211001887/18/01/2022

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Norms Committee Decision:

The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 18.08.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply

Case No.	46 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00329138AM22
RA File Number	08AX04000099 AM22
Licence No and Date	0811003836/24/01/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 01.06.2022.

1. As per details given export content is 22% PVDC , as such in total export PVDC content is 165 MT while import asked is 175 MT which is more than 5 % wastage, however in appendix 4E wastage indicated is 0%. Please clarify.
2. Material balance between import and export.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	47 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	CHIRIPAL POLY FILMS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00329143AM22
RA File Number	08AX04000093 AM22
Licence No and Date	0811003837/24/01/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.11.2022.

1. As per details given export content is 22% PVDC , as such in total export PVDC content is 165 MT while import asked is 175 MT which is more than 5 % wastage, however in appendix 4E wastage indicated is 0%. Please clarify.
2. Material balance between import and export.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	48 / NC/7/MEET/Jan/202223/15

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Case Status	Case Deferred
Party Name	CREST SPECIALITY RESINS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00334097AM22
RA File Number	08AX04000363 AM22
Licence No and Date	0811003917/28/01/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	49 / NC/7/MEET/Jan/202223/15
Case Status	Case Approved
Party Name	METRO TYRES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00334265AM22
RA File Number	05AX04000652 AM22
Licence No and Date	0511008306/28/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item : Bicycle Nylon Tyres EPDM (Min. 7.5%) Rubber Compound with Reflective Tape (Export Qty: 500 MT)

Quantity : 100 MT

Import Items:

S.No.	Import Item	Quantity recommended
1.	Natural Rubber	27.23 MT
2.	Synthetic Rubber (PBR)	5.00 MT
3.	Synthetic Rubber (SBR-1502)	6.34 MT
4.	Synthetic Rubber EPDM	8.00 MT

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5.	Carbon Black (N-330, N-550, N-660)	17.35 MT
6.	Rubber Chemicals (Accelerators)	0.99 MT*
7.	Rubber Chemicals (Anti-oxidants)	0.99 MT*
8.	Misc Chemicals (Paraffin Wax)	8.00 MT*
9.	Nylon Tyre Cord Fabric dipped	11.00 MT
10.	Zinc Ingot	1.312 MT
11.	Precipitated Silica	3.5 kg
12.	Reflective Tape (4.7 mm to 5.7 mm)	1.05 Mtr/Mtr content in the export product
13.	Cotton Chafer (7mm to 9mm)	1.05 Mtr/Mtr content in the export product

NOTE: *Value cap: Chemicals and Miscellaneous may be allowed as per General Note 8 of HandBook of Procedure Vol II.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	50 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00337244AM22
RA File Number	08AX04000364 AM22
Licence No and Date	0811003924/31/01/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 13.07.2022.

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. 1. Reason for asking Natural rubber more than 2.7 times than SION fixed at A 2713

2. Compare the requirement of Advance Authorization in tabular form with SION A 2713 and give justification for deviation of requirement**.**

3. Production of Export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	51 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	MALAYA RUB TECH INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00338403AM22
RA File Number	10AX04000042 AM22
Licence No and Date	1011000829/01/02/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. COA report of Export and import items indicating DRC in it.

2. Manufacturing process indicating calculation for the requirement of raw materials both imported and indigenously, giving net quantity and wastage separately.

3. Whether TBC is in solution or solid form and function in making ISNR.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	52 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00357317AM22
RA File Number	04AX04000217 AM22
Licence No and Date	0411002653/16/02/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

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Case No.	53 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00358503AM22
RA File Number	05AX04000999 AM22
Licence No and Date	0511009317/17/02/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 12.10.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	54 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00000945AM23
RA File Number	04AX04000167 AM23
Licence No and Date	0411003349/23/05/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	55 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001159AM23
RA File Number	04AX04000205 AM23
Licence No and Date	0411003407/02/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	56 / NC/7/MEET/Jan/202223/15

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Case Status	Case Deferred
Party Name	ATC TIRES AP PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001334AM23
RA File Number	26AX04000019 AM23
Licence No and Date	2611000617/13/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	57 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00001516AM23
RA File Number	04AX04000253 AM23
Licence No and Date	0411003487/20/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	58 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ATC TIRES AP PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002042AM23
RA File Number	26AX04000028 AM23
Licence No and Date	2611000637/14/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	59 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023

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HQ File Number	HQRNORM APPLY 00002073AM23
RA File Number	08AX04000611 AM23
Licence No and Date	0811005518/15/07/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	60 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ATC TIRES AP PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002218AM23
RA File Number	26AX04000030 AM23
Licence No and Date	2611000645/22/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm did not appear for Personal hearing. Hence, the committee decided to defer the case.

Case No.	61 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002361AM23
RA File Number	03AX04001923 AM23
Licence No and Date	0311016720/29/07/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.12.2022.

1. Complete details as per Appendix 4E indicating unit consumption and wastage claimed.
2. Copy of application as filled on line for obtaining the license.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	62 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred

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Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002379AM23
RA File Number	03AX04000755 AM23
Licence No and Date	0311016755/01/08/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 26.12.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	63 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00005270AM23
RA File Number	NA
Licence No and Date	0511014096/03/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002431AM23
RA File Number	03AX04000939 AM23
Licence No and Date	0311016829/03/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

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1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	65 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002432AM23
RA File Number	03AX04002153 AM23
Licence No and Date	0311016830/03/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	66 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	HINDUSTAN ADHESIVES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002452AM23
RA File Number	05AX04001092 AM23
Licence No and Date	0511014096/03/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	67 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	DDEV PLASTIKS INDUSTRIES LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023

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and Date	
HQ File Number	HQRNORM APPLY 00002511AM23
RA File Number	03AX04001891 AM23
Licence No and Date	0311017008/08/08/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 23.09.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	68 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	JPFL FILMS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002567AM23
RA File Number	05AX04001306 AM23
Licence No and Date	0511014188/10/08/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022.

1. Exact function of Barium Sulphate in export and its Net content in export. Justification of 22.955 watage

2.Function of TMP in export.

3.Past production/consumption data certified by GST.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	69 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002614AM23
RA File Number	05AX04001341 AM23
Licence No and Date	0511014259/12/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its

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meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	70 / NC/7/MEET/Jan/202223/15
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002631AM23
RA File Number	03AX04002654 AM23
Licence No and Date	0311017148/12/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty. in Kg
New Pneumatic Tyres of Rubber, Of a kind used on construction, mining or industrial handling vehicles and machines, A. Nylon, Nylon and Aramide (Total Quantity to be exported 4,300,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	10.248
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	24.980
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.663
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	8.382
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	1.414
		6	HALO BUTYL RUBBER - CHLORO BUTYL RUBBER (CIIR) / BROMO BUTYL RUBBER (BIIR)	0.225

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		7	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		8	7A) CARBON BLACK FEED STOCK (CBFS)	50.107
		9	NYLON TYRE CORD FABRIC (DIPPED)	7.918
		10	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.076
		11	POLYESTER TYRE CORD FABRIC (DIPPED)	0.056
		12	STRANDED WIRE, ROPES AND CABLES (BRASS COATED STEEL TYRE CORD)	0.001
		13	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.946
		14	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.645
		15	RUBBER CHEMICAL :ANTIOXIDANTS	0.924
		16	RUBBER CHEMICAL :ACCELERATOR	0.596
		17	RUBBER CHEMICAL :RETARDERS	0.102
		18	ZINC OXIDE	1.908
		19	STEARIC ACID	1.089
		20	MICROCRYSTALLINE PETROLEUM WAX	0.806
		21	PRECIPITATED SILICA	0.256

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		22	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	3.686
		23	PETROLEUM TACKIFIER RESIN	0.001
		24	PHENOLIC TACKIFIER RESIN	0.576
		25	INSOLUBLE SULPHUR	0.125
		26	SILANE COUPLING AGENT	0.031
		27	AGEING RESISTANCE CHEMICAL (PERKALINK-900 / HVA -2)	0.002
		28	PROCESSING ADDITIVES	0.479
		29	HOMOGENIZING AGENT	0.095
		30	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		31	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		32	BLADDERS	0.020
		33	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	71 / NC/7/MEET/Jan/202223/15
Case Status	Case Approved

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Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002632AM23
RA File Number	03AX04002662 AM23
Licence No and Date	0311017149/12/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	S. No.	Description	Qty. in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, B. Radials - Nylon and Polyester, Polyester. (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	5.362
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	21.609
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	11.699
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	10.157
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR-1712 / 1723 / 1783	1.704
		6	CARBON BLACK OR (It's Raw Material of Carbon Black)	0.000
		7	6A) CARBON BLACK FEED STOCK (CBFS)	55.166
		8	NYLON TYRE CORD FABRIC (DIPPED)	1.943
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.052
		10	POLYESTER TYRE CORD FABRIC (DIPPED)	3.134

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		11	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	2.698
		12	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.471
		13	RUBBER CHEMICAL :ANTIOXIDANTS	1.339
		14	RUBBER CHEMICAL :ACCELERATOR	0.678
		15	RUBBER CHEMICAL :RETARDERS	0.122
		16	ZINC OXIDE	1.775
		17	STEARIC ACID	0.881
		18	MICROCRYSTALLINE PETROLEUM WAX	0.872
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.030
		20	PHENOLIC TACKIFIER RESIN	0.637
		21	INSOLUBLE SULPHUR	0.324
		22	PROCESSING ADDITIVES	0.535
		23	HOMOGENIZING AGENT	0.422
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		25	MOULD RELEASE PREPARATION	0.114

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			(OUTSIDE RELEASE)	
		26	BLADDERS (Quantity in Nos.)	0.137
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for all export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	72 / NC/7/MEET/Jan/202223/15
Case Status	Case Approved
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002633AM23
RA File Number	03AX04002660 AM23
Licence No and Date	0311017150/12/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty	S.No.	Description	Qty in Kg
New Pneumatic Tyres of Rubber, Of a kind used on agricultural or forestry vehicles and machines, A. Bias – Nylon (Total Quantity to be exported 4,500,000.00 kgs)	100 kgs	1	NATURAL RUBBER-SMOKED SHEETS (RSS)	2.398
		2	NATURAL RUBBER-TECHNICALLY SPECIFIED NATURAL RUBBER (TSNR)	27.169
		3	SYNTHETIC RUBBER:BUTADIENE RUBBER (BR)	3.116
		4	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1500/1502	4.419
		5	SYNTHETIC RUBBER:OIL EXTENDED STYRENE BUTADIENE RUBBER SBR- 1712 / 1723 / 1783	9.240
		6	CARBON BLACK OR (It's Raw Material of Carbon	0.000

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			Black)	
		7	6A) CARBON BLACK FEED STOCK (CBFS)	51.699
		8	NYLON TYRE CORD FABRIC (DIPPED)	6.818
		9	RUBBERISED TEXTILE FABRIC NYLON CHAFER FABRIC (DIPPED)	0.097
		10	WIRE OF IRON OR NON-ALLOY STEEL OF A THICKNESS ABOVE 18 SWG BUT UP TO 26 SWG (BRONZE COATED TYRE BEADWIRE)	3.305
		11	RUBBER CHEMICAL :ANTIOXIDANTS TMQ / TDQ / HS	0.481
		12	RUBBER CHEMICAL :ANTIOXIDANTS	0.931
		13	RUBBER CHEMICAL :ACCELERATOR	0.528
		14	RUBBER CHEMICAL :RETARDERS	0.089
		15	ZINC OXIDE	1.782
		16	STEARIC ACID	1.075
		17	MICROCRYSTALLINE PETROLEUM WAX	0.832
		18	PRECIPITATED SILICA	0.002
		19	RAE (Residual Aromatic Extract) OIL OR SIMILAR PRODUCTS IN WHICH THE WEIGHT OF THE AROMATIC CONSTITUENTS EXCEEDS THAT OF THE NON AROMATIC CONSTITUENT, USED AS PLASTICISERS AND ALSO KNOWN AS RUBBER PROCESS OIL.	4.334
		20	PHENOLIC TACKIFIER RESIN	0.225
		21	INSOLUBLE SULPHUR	0.103

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		22	PROCESSING ADDITIVES	0.607
		23	HOMOGENIZING AGENT	0.004
		24	MOULD RELEASE PREPARATION (INSIDE RELEASE)	0.143
		25	MOULD RELEASE PREPARATION (OUTSIDE RELEASE)	0.114
		26	BLADDERS (Quantity in Nos.)	0.020
		27	ANTITACK RELEASE PREPARATION (RUBBER COMPOUND RELEASE)	0.183

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note of the Hand Book of Procedure, Vol. II. for the export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	73 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	UNIFORM SYNTHETICS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002643AM23
RA File Number	03AX04002698 AM23
Licence No and Date	0311017246/14/08/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022.

1. % resin content in export.

2. Complete technical details as per Annexure to Appendix 4 E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	74 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	LUMBINI INC
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023

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HQ File Number	HQRNORM APPLY 00002686AM23
RA File Number	26AX04000042 AM23
Licence No and Date	2611000668/18/08/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022.

1. Specification (with GSM of Fabrics) of all the import items to import.
2. Complete calculation of requirement of import and indigenous items, indicating net import content and wastage separately.
3. Whether Zipper is in length or cut in size and also to indicate function of each import item in export product.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	75 / NC/7/MEET/Jan/202223/15
Case Status	Case Approved
Party Name	CEAT LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002698AM23
RA File Number	03AX04002777 AM23
Licence No and Date	0311017366/22/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Agricultural, Industrial Vehicle Tyres (HS Code 40117000,401180 00)

Quantity : 3,500 MT

Import Item:

S. No.	**Item Name**	**Quantity recommended for 100 MT of export product**
1.	Natural Rubber	24.44 MT
2.	Carbon Black	29.34 MT
3.	Bead wire	2.925 MT
4.	Synthetic Rubber PBR	5.59 MT

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5.	Bromo butyl Rubber	1.49 MT
6.	Zinc Oxide	1.78 MT
7.	Rubber Chemical Antioxidant	1.41 MT
8.	Misc Chemicals	0.02 MT
9.	Stearic Acid	0.96 MT
10.	Insoluble Sulphur	0.33 MT
11.	Tackifier Resin	0.0.01 MT
12.	Rubber Process Oil	3.22 MT
13.	Rubber Chemical Accelerator	0.55 MT
14.	Synthetic Rubber SBR 1502	12.18 MT
15.	Micro Crystalline Wax	0.91 MT
16.	Nylon Tyre Cord Fabric Dipped	1.88 MT
17.	Polyster Tyre Cord Fabric Dipped	3.114 MT
18.	Structol	0.212 MT
19.	Wood Resin	0.58 MT
20.	Reclaim Rubber	1.5 MT
21.	Soluble Sulphur	0.61 MT
22.	Synthetic Rubber SBR 1723	6.45 MT
23.	Zincolet	0.255 MT

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24.	Momobond 680 C	0.00
25.	Adhesion Promoter Resin SL3006	0.98 MT
26	Rubber Chemical Retarder	0.11 MT
27	Silicon dioxide	0.07 MT
28	Steel tyre chord	0.27 MT

Note : 1.There should be a value cap on rubber chemicals (Antioxidant , Accelerators & Retarders) and misc. chemicals as per general note 8 of the Hand book of Procedure, Vol. II

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	76 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	BALKRISHNA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002704AM23
RA File Number	03AX04002657 AM23
Licence No and Date	0311017376/22/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to defer the case for further examination.

Case No.	77 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002717AM23
RA File Number	05AX04001421 AM23
Licence No and Date	0511014393/22/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export.

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Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	78 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002719AM23
RA File Number	05AX04001423 AM23
Licence No and Date	0511014396/22/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	79 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	VISHAKHA POLYFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002739AM23
RA File Number	08AX04000840 AM23
Licence No and Date	0811005809/23/08/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.09.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	80 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	NAVCO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023

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HQ File Number	HQRNORM APPLY 00002832AM23
RA File Number	09AX04000449 AM23
Licence No and Date	0911003558/29/08/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	81 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ALCEDO PHARMACHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002925AM23
RA File Number	09AX04000491 AM23
Licence No and Date	0911003579/02/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	82 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	HIGHRANGE RUBBER AND COIR PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002949AM23
RA File Number	10AX04000154 AM23
Licence No and Date	1011001333/05/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Manufacturing process indicating all the raw materials to manufacture the export item.

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2. Indigenous items to use in manufacturing the export item and fill in 4 E annexure.

3. Complete calculation for the requirement of raw materials both imported and indigenous indicating wastage separately.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	83 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	TOYOMO ADVANCED MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002964AM23
RA File Number	34AX04000493 AM23
Licence No and Date	3411002740/06/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	84 / NC/7/MEET/Jan/202223/15
Case Status	Case Approved
Party Name	MRF LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00002982AM23
RA File Number	04AX04000352 AM23
Licence No and Date	0411003916/07/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items: SOLID TYRES - USED FOR INDUSTRIAL APPLICATIONS

Qty.: 16186.0 Kg

Import items:

S. No.	Description	Qty. per 100 Kg of export item

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1	NATURAL RUBBER-)	54.09 Kg
2	SYNTHETIC RUBBER:STYRENE BUTADIENE RUBBER SBR-1502/1702	0.42 Kg
3.	CARBON BLACK	31.15 Kg
4.	Bead wire	2.95 Kg
5.	Rubber Chemicals (Antioxidants/Accelerator/Antiozonant retardars, peptizers)	2.518 Kg
6	ZINC OXIDE	2.48 Kg
7	Misc chemicals Microcrystalline wax, Paraffin Wax, Pigments, Softners, Stearic acid, solvents, Plasticisers, Synth Resin	4.63 Kg

NOTE: Value CAP Note: Rubber Chemicals & misc. chemicals may be allowed as per general note 8 of the Hand Book of Procedure, Vol. II. for export items.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	85 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	TAYAJE AND SONS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003109AM23
RA File Number	05AX04001689 AM23
Licence No and Date	0511014806/14/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	86 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ANAR MCAT ADVANCED ELECTRONIC CHEMICALS PRIVATE LIMITED

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Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003127AM23
RA File Number	08AX04000891 AM23
Licence No and Date	0811006020/15/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. End use with complete chemical description of export item.

2. Stepwise complete chemistry, molecular weight, and % yield on molar basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	87 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	MRF LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003241AM23
RA File Number	04AX04000541 AM23
Licence No and Date	0411003982/20/09/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	88 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003327AM23
RA File Number	02AX04000377 AM23
Licence No and Date	0211003097/23/09/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

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1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	89 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	SUVJAY INDUSTRIES INDIA LLP
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003334AM23
RA File Number	08AX04000897 AM23
Licence No and Date	0811005912/23/09/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 28.09.2020.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	90 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	AGNI FIBER BOARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003391AM23
RA File Number	34AX04000618 AM23
Licence No and Date	3411002824/27/09/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	91 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	ESWAR RUBBER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003415AM23
RA File Number	32AX04000282 AM23

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Licence No and Date	3211003721/27/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	92 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	GUARNIFLON INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003447AM23
RA File Number	03AX04003212 AM23
Licence No and Date	0311018234/28/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Complete technical details as per annexure to appendix 4E.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	93 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	KHANNA POLYRIB PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003520AM23
RA File Number	06AX04000218 AM23
Licence No and Date	0611001635/03/10/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

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Case No.	94 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	GIRIRAJ TRADING CO.
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003685AM23
RA File Number	03AX04003297 AM23
Licence No and Date	0311018550/13/10/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	95 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003686AM23
RA File Number	02AX04000393 AM23
Licence No and Date	0211003175/13/10/2022

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 03.11.2022.

1. Complete technical details as per annexure to appendix 4E.

Hence, the Committee decided to defer the case. (Reminder letter issued on 16.01.2023).

Case No.	96 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	THE SHAKTI PLASTIC INDUSTRIES
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00003851AM23
RA File Number	03AX04003750 AM23
Licence No and Date	0311018732/20/10/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to refer the case to C&PC for further consideration.

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Hence, the committee decided to defer the case.

Case No.	97 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00004675AM23
RA File Number	05AX04002518 AM23
Licence No and Date	0511016076/29/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	98 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	THE SUPREME INDUSTRIES LIMITED
Meeting Number and Date	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023
HQ File Number	HQRNORM APPLY 00004683AM23
RA File Number	03AX04004297 AM23
Licence No and Date	0311019598/29/11/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Process of manufacturing in detail indicating wastage at each stage of manufacturing with justification.

2. Commercial value of scrap generated in the process.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	99 / NC/7/MEET/Jan/202223/15
Case Status	Case Deferred
Party Name	K L J POLYMERS AND CHEMICALS LIMITED
Meeting Number	NC/ 7/ MEET/ Jan/ 202223/ 15 and 13/01/2023

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and Date	
HQ File Number	HQRNORM APPLY 00004870AM23
RA File Number	05AX04002602 AM23
Licence No and Date	0511016248/07/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jan/2022-23/15 dated 13.01.2023

1. Justification for different wastage in each raw material i.e. 7% to 28.57%, since all the raw material are to be mixed together to make item of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 16.01.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

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